

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 212
(IB)-55(ND)2018

Contt. Pett. 26/2023, IA-3039/2022, IA-3753/2020,
IA-2924/2020, IA-906/2021, RA-28/2024

IN THE MATTER OF:

Hari Kishan Sharma

... **Applicant/Petitioner**

Versus

AKME Projects Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Advocate Eshna Kumar for Respondent No. 2
M/s. Sandhya Rhine River.
Adv. Nakul Mohta, Adv. Bharat Monga & Adv.
Riya Dhingra in IA-2847/2023 & 2848/2023 in
IA No. 2924/2020

For the RP : Mr. Abhishek Anand, Mr. Sikhar Tiwari

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Contt. Pett. 26/2023, IA-3039/2022, IA-3753/2020, IA-2924/2020, IA-906/2021, RA-28/2024: Mr. Abhishek Anand, Ld. Counsel appearing for the RP submitted that in the wake of status qua order passed by Hon'ble Supreme Court in Civil Appeal No. 7156/2021, the hearing in the present proceedings need to be deferred. Let the matter be listed on 31.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)